

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.230- IA/556(AHM) 2021  
ITEM No. 231- IA 770 of 2024 in  
IA 556 of 2021  
In  
CP(IB) 601 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

B-Solutions Management Consultants  
V/s  
WSH Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 28/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant	: Mr. Nipun Singhvi, Advocate a/w.
	: Mr. Mayur Jugtawat, Advocate
For the Liquidator	: Mr. Suhas Dinkar Bhattbhatt, Liquidator in Person
For the Respondent	: Mr. Shamik Bhatt, Advocate for R-4 & 5

**ORDER**

**(Hybrid Mode)**

**IA/556(AHM) 2021**

Learned Liquidator seeks adjournment in the matter due to non-availability of the Counsel, which is opposed by the Counsel for the Respondent R-4 & 5.

Re-list on 31.07.2024.

**IA 770 of 2024**

In compliance with the last order dated 15.05.2024, a reply has been filed by the respondent / liquidator on 31.05.2024, vide inward diary No. 4308, with an advance copy to the other side. The same is taken on record. Further, Counsel for the applicant / Suspended Management submits that minutes of the SCC were not annexed in the reply. Rather separately a word file unsigned has been sent by the liquidator from his official email ID to the Counsel for the applicant / Suspended

Management, which is confirmed by the Liquidator in person today to that effect sent by him to the Counsel for the applicant / Suspended Management.

Let rejoinder, if any, be filed within a period of ten days from the date of this order, with an advance copy to the other side.

Re-list for further consideration on 31.07.2027.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**